

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 27/14/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.04.2018**

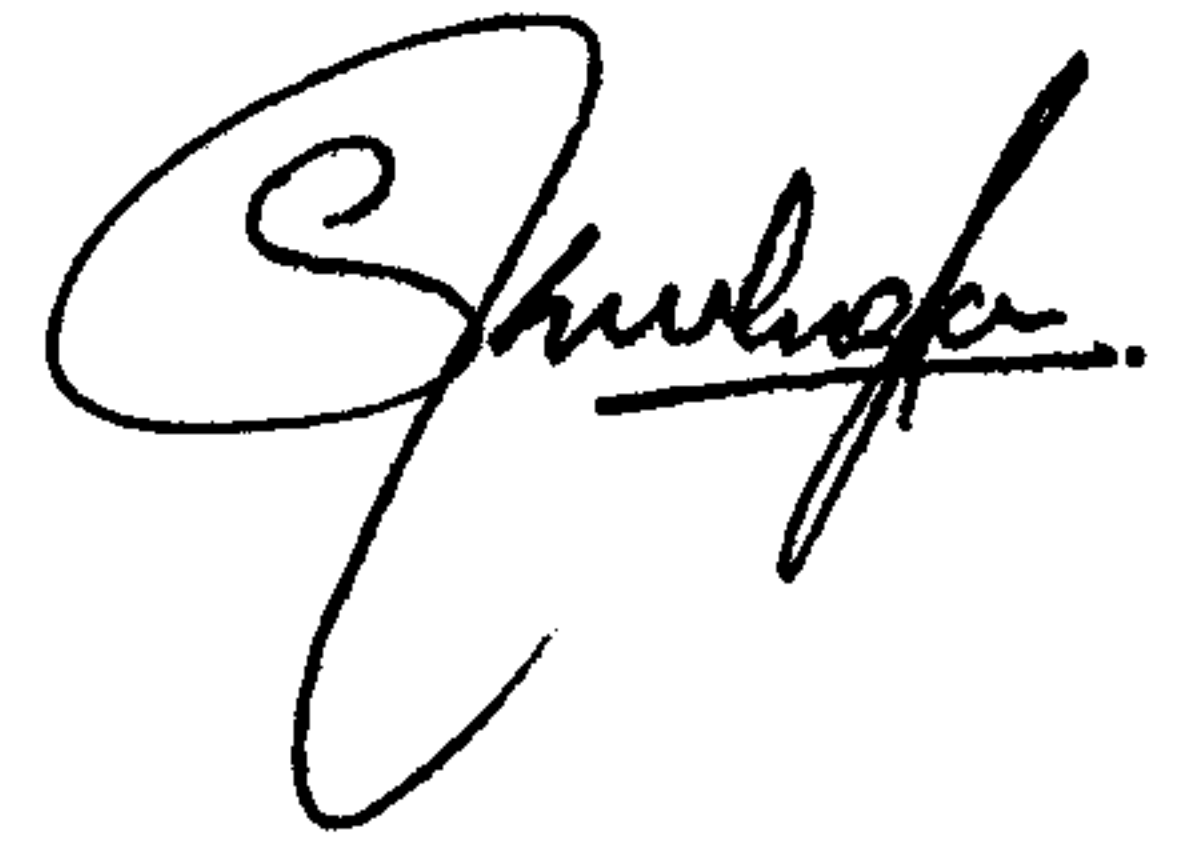
Name of the Company: Dharam Mercantile Ltd.

Section of the Companies Act: Section 14 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. CS SANAM UMBARGIKAR AUTHORIZED
REPRESENTATIVE

2.



ORDER

PCS Mr. Sanam Umbargikar ^{is - 2} present for Petitioner.

A letter from the Regional Director is received seeking time for six weeks for filing a reply of the Central Government.

The RD further informed that a notice is required to be issued to Central government as power pertaining to section 14(1) is not delegated to the Regional Director.

In view of this, the petitioner is directed to issue notice to the Central Government represented by the Secretary to the Government of India, Ministry of Corporate Affair, New Delhi, as well as to the office of the Learned Assistant Solicitor General, Hon'ble High Court of Gujarat, as being in charge of Central Government litigation so as to ensure filing of reply on behalf of the Central Government at the earliest.

List the matter on 10.05.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 16th day of April, 2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL